

FORM NO.4

CCP XXX NO. 22/2006..  
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ORDER SHEET

Notes of the Registry

Orders of the Tribunal

21.12.2006

None for the applicant.

Shri Vivek Saran for the respondents.

No compliance report has yet been filed by the respondents. The learned counsel for the respondents prays for further four weeks time for filing compliance report. Time allowed.

List the matter for orders in the next circuit court sitting to be held at Indore.

*A.K. Gaur*  
(A.K. Gaur)  
JM

*Gaur*  
(Dr. G.C. Srivastava)  
VC

29.3.2007

None for the applicant and the respondents even in the revised call.

Reply has been filed by the respondents stating that the matter is pending with the Hon'ble Supreme Court as an SLP No. 8966 of 2006 has been filed before the Hon'ble Supreme Court. No rejoinder has been filed by the applicant.

In view of the statement made in the return of the respondents, we are of the view that there has been no wilful disobedience of the Tribunal's order.

Accordingly, the contempt petition is dismissed and notices issued are discharged

*A.K. Gaur*  
(A.K. Gaur)  
JM

*Gaur*  
(Dr. G.C. Srivastava)  
VC